

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR
TRIAL CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Special Court Judge,
Perambalur.**

Friday, this the 18th day of September, 2020.

E. Bail No.598/2020.

Stalin, 22/2020,
S/o. Perumalkutti.

... Petitioner/Accused.

-vs-

Inspector of Police,
Perambalur Police Station,
Crime No.1929/2020.

... Respondent/Complainant.

Offences u/Ss.147, 148, 294(b), 323, 326, 307 IPC r/w Sec.3(1)(r),3(1)(s) & 3(2)(v)
of SC/ST (PoA) Amendment Act – 2015.

* * * * *

This petition coming on this day before me for order in the form of e-bail by Thiruvalar.M.Sathiyaseelan, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss. 147, 148, 294(b), 323, 326, 307 IPC r/w Sec.3(1)(r),3(1)(s) & 3(2)(v) of SC/ST (PoA) Amendment Act – 2015.

2. The defacto complainant petitioner this Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor and defacto complainant.

3. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 01.08.2020 and that the petitioner is remanded on 02.08.2020 and that he is in judicial custody for the past 48 days. The petitioner further submitted that the petitioner is innocent and that he has not committed any such offences and that the defacto complaint and the petitioner/accused is thickest friends and that the defacto complaint was treated out patient and that if the petitioner

is released on bail, they will not abscond or evade the trial in any manner and furnish sufficient sureties and that no bail petition is pending before the Hon'ble High Court, Madras (or) any other Court.

4. The learned Special Public Prosecutor has submitted that the investigation is pending and that if the petitioner is released on bail, they may abscond, tamper the witnesses and hamper the investigation and sought for dismissal of the bail petition filed by the petitioner.

5. Defacto Complainant present. Reply received from Special Public Prosecutor objections of defacto complainant and Special Public Prosecutor recorded. The petitioner was arrested for the alleged offences and he is in Judicial custody from 02.08.2020 and that the investigation is also completed. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 48 days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

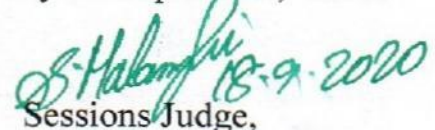
(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before the Ariyular Police Station daily twice at 10.00 a.m. and 4.00p.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 18th day of September, 2020.


Sessions Judge,

Special Court For Trial Cases Under SC/ST Act,
Perambalur.